

(c) whether it would cost less than one per cent of the total project cost to fulfil the legal obligations of labour contractors and whether cess worth Rs. 400 crores is lying unspent with Delhi Building and Other Construction Workers Welfare Board; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT): (a) to (d) The information is being collected and will be laid on the Table of the House.

Regularisation of contract labourers working in Mahanadi Coal Field

3636. SHRI MANGALA KISAN: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) the number of contract labourers working in the "Mahanadi Coal Field, Sambalpur, Orissa" unit;

(b) the benefits extended to contract labourers as per the Labour Laws; and

(c) the plans of the Coal India to regularize the contract labourers working there?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT): (a) 10382 Workmen.

(b) The benefits are being extended as per various labour laws as applicable from time to time.

(c) No plan of action on regularization has been reported by the employer to this Ministry.

Fair wages and benefits in private hospitals

3637. SHRI T.K. RANGARAJAN: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether private hospitals and nursing homes are under the purview of the Labour Laws;

(b) whether Government are aware of strikes by para medical staff in private hospitals in the capital;

(c) whether Government has taken/ proposes to take measures to ensure fair wages and benefits in the private hospitals; and

(d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT): (a) to (d) Private hospitals and nursing homes are under the purview of the